

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.301

IA-4490/2021 IA-4524/2021 IA-3385/2020

In

IB-432(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs.

M/s. Three C Homes Pvt. Ltd.

...**APPLICANT/PETITIONER**

...**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 08.11.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate for RP

Mr. Gaurav Katiyar, RP in person

For the AR

: Nikhil Verma, Advocate for AR

For the Applicant

: Mr. Sanjeev Sagar, MS. Nazia Parveen Advocates

For the Resolution App.

: Mr. Arun Kathpalia, Senior Advocate Mr. Abir Roy, Advocate

Mr. Ishaan Chakrabarti, Ms. Diksha Gupta Advocates

For the Intervenors

: Mr. Sandeep Bhuraria, Mr. Monish Surendran and Ms. Mahima Malhotra.

ORDER

IA-4490/2021:-

Counsel for the Resolution Professional is present. Counsel for the Successful Resolution Applicant is also present. Both the Counsels have submitted that they have received a copy of the reply as filed by the Yamuna Expressway Industrial Development Authority (YEIDA) in the matter only about two days back.

In view of this, they seek extension of time to file their response to the said reply by 10 days. At request by both the Counsels, 10 days time is granted. In the

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meantime, the Resolution Professional is also at liberty to make his representation before this Authority about the grievance agitated before this Tribunal.

List the matter on 14.12.2021.

IA-4524/2021 & IA-3385/2020:-

Counsel for the Resolution Professional submits that he has received response from the Yamuna Expressway Industrial Development Authority only a few days back and seeks some time to study the same and file response, if any. At request, three weeks time is granted.

List the matter for further consideration on 14.12.2021.


(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

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